spot decision as far as possible, association of representatives of Pensioners Associations and proper follow-up within a prescribed time-frame.

(c) and (d) Pension Adalats are held by the respective Ministries/Departments who monitor the progress of settlement of cases in such Adalats. No centralised information is maintained in this regard. The emphasis in Pension Adalats is to settle maximum number of cases on the spot. The holding of Pension Adalats by Ministries/Departments such as Railways, Defence, Posts and Tele-communications for the settlement of pensionary cases/grievances is an on going process.

## Recycling of disposable surgical items

#### \*306. SHRI VIREN J. SHAH: SHRI PRAMOD MAHAJAN:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government's attention has been drawn to a report published in the Times of India (Delhi) of June 9, 1995 to the effect that recycling of disposable surgical items, vis. syringes and other items have become a thriving trade in the capital city of India;
- (b) if so, what are the details in this regard;
- (c) whether the disposal surgical items after recycling and repacking are being supplied to various hospitals and private climes in Delhi and other parts of the country; whether Government have made any survey in this regard and if so, what are, the details thereof; and
- (d) what steps Government have taken to check/stop this trade?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY): (a) and (b) Yes, Sir. The report alleges inter alia that the disposable used syringes, drip bottles and urine bags are sold to the junk dealers; these are revealed and supplied, to pharmacies and drug stores near the basic

health units and Government hospitals dose to Delhi border.

- (c) No such information has been received.
- (d) Guidelines on control of Hospital acquired infection circulated to all States' Union Territories, inter-alia, indicate procedure for the disposal of single use needles and single use syringes so as to avoid their recycling.

# MBBS Doctors prescribing Homoeopathic Medicine

# \*307. SHRI VIRENDRA KATARIA: SHRI RAMJI LAL:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether MBBS qualified doctors enjoy the liberty to prescribe homoeopathic medicines to their patients with their consent in. certain cases where such medicines are found to be more effective than allopathic ones for alleviating their sufferings without any after-effect; and
- (b) whether the Medical Council of India has any authority to object to the use of homoeopathic medicines by these doctors in such cases?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI A. R. ANTULAY): (a) and (b) According to Section 1S (2) (b) of Homoeopathy Central Council Act, no person other than a practitioner of homoeopathy possessing a recognised medical qualification under the said act and enrolled on a State Register or the Central Register of homoeopathy, can practise homoeopathy.

#### Implementation of VRS is NAFIC

- \*308. SHRI S. MUTHU MANI: Will the Minister of INDUSTRY be pleased to state:
  - (a) whether it is a fact that Voluntary

[RAJYA SABHA]

Retirement Scheme has not been implemented in the National Federation of Industrial Cooperatives Ltd., New" Delhi so far, nor funds have been allocated/released for 1995-96 and salary has not been paid to its employees since April, 1995;

- (b) whether it is a fact that such scheme has been implemented in other Cooperative Organisations working under Other Ministries registered under the Multi-State Cooperative Societies Act, 1984;
- (c) if so, when the same will be implemented in NAFIC;
- (d) what action has been taken by the Ministry to provide salary to the employees of NAFIC for the months from April, 1995 till date; and
- (e) whether the Ministry has received the report from the Committee consisting of experts to revive the NAFIC and if so, what action has been taken by the Ministry?

THE MINISTER OF INDUSTRY (SHRI K. KARUNAKARAN): (a) Yes, Sir

- (b) The information is being collected and will be laid on the Table of the
- (c) The decision in this regard rests with NAFIC.
- (d) The National Federation of Industrial Cooperative Ltd. is expected to pay the salary to its employees out of its own resources. However, on humanitarian grounds, question of providing Government grants to NAFIC for payment pi salary to its imployees is being examined
- (e) No report regarding revival plan of NAFIC has yet been received by the Government.

Collaborators in foreign investments approved

## \*309. SHRI CHATURANAN MISHRA

## SHRI GURUDAS DAS GUPTA:

Will the Minister of INDUSTRY be pleased to refer to the answer to Unstarred Question 474 given in the Rajya Sabha on the 3rd August, 1995 and state:

- (a) the names of the collaborators, both Indian and Foreigns, in the proposals approved so far; and
- (b) the amount of investment in each case and the projects which have been implemented so far?

THE PRIME MINISTER (SHRI P. V. NARASIMHA RAO): (a) and (b) The details of the individual proposals approved, are published by the Indian Investment Centre as a supplement to their monthly Newsletter. Copies of the Newsletter are regularly furnished to the Parliament Library. The details include the name of the Indian company, items of manufacture, the name of the foreign collaborator, country of origin of the foreign investment and the quantum of investment approved in each proposal.

Implementation of projects is dependent upon factors like clearances including State-level ones, and gestation periods which are project-specific. Most of the proposals cleared do not require an industrial licence. For these proposals, there is no regulation requiring entrepreneurs to apprise Government of the progress from time to time. Hence, regular information on the progres of these projects is not maintained.

# हरियाणा में प्राथमिक स्वास्थ्य केन्द्र

- \*310. श्री रामजी लाल : क्या स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि:
- (क) सरकार ने हरियाणा में इस वर्ष जिले-वार कितने प्राथमिक स्वास्थ्य केन्द्र/उप केन्द्र खोले हैं,
- (ख) इन केन्द्रों के अतंर्गत कितने लोगों को लाया गया है और
- (ग) सरकार द्वारा वर्तमान वित्तीय वर्ष के अंत तक